

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3101/2015

Tuesday, this the 8th day of September, 2015

Hon'ble Mr. A.K. Bhardwaj, Member (J)

Mr. Patanjali Sharma, Asstt. General Manager
s/o Mr. Late Narinder Nath Sharma
A/a 49 years, r/o Kirby Place
Delhi Cantt, New Delhi-10

..Applicant

(Mr. Sunil Kumar Parihar, Advocate)

Versus

1. Union of India through Secretary
Ministry of Defence
New Delhi
2. The General Manager
Canteen Stores Department
“ADELPHI” 119 M.K. Road
Mumbai-20

..Respondents

(Mr. Ravinder K. Sharma, Advocate)

O R D E R (ORAL)

The prayer made in the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985 reads thus:-

- “a. Set aside/ quash the posting/ transfer no.17/2015 vide order dated 12.08.2015 passed by the Respondent Government of India;
- b. Pass such other or further order(s) as may be deemed fit and proper in facts and circumstances of the present case.
- c. Allow costs”

2. Mr. Ravinder Kumar Sharma, learned senior panel counsel for respondents produced a copy of order No.3/JGM-1/21(Group ‘A’)/103

dated 4.9.2015 and submitted that the impugned posting order has been deferred. The order dated 4.9.2015 reads thus:-

“Deferment of reporting date of posting order No.17/2015

1. Reference Posting Order No.17/2015 dated vide letter No.3/JGM-1/21 (Group 'A')/083 dated 12 Aug 2015.
2. Posting of PN.0097 Shri Patanjali Sharma, AGM posted to CSD Depot, Pathankot, the reporting is hereby deferred, and the reporting dated now will be 01 Apr 2016. The Officer will continue his duties as Area Manager, Delhi till 31 Mar 2016.
3. This has the approval of GM, CSD.”

3. In view of the said order, learned counsel for applicant submitted that the grievance of the applicant stands redressed and the Original Application may be disposed of. Ordered accordingly.

No costs.

(A.K. Bhardwaj)
Member (J)

September 8, 2015
/sunil/